

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

26
O.A. 538/97

Date of decision: 6.6.97

Between:

T. Ranga Rao ... Applicant

And

1. Chief General Manager,
Telecommunications,
AP Circle, Hyderabad.
2. District Manager, Telecom,
Mahabubnagar District,
Mahabubnagar.
3. District Engineer, Telecom,
Mahabubnagar District.
Mahabubnagar.
4. Sub Divisional Officer,
Telecom, Wanaparthy,
Mahabubnagar District.

.. Respondents

Shri L. Prabhakar Reddy

.. Counsel for the applicant

Shri V. Rajeswara Rao

.. Counsel for the respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

It is submitted by Shri V. Rajeswara Rao, learned counsel on behalf of the respondents that the Department has since decided to withdraw the notice of retrenchment and the applicant who was continuing in casual service by virtue of the interim order dated 1.5.97 shall continue hereafter without any dislodgement. In view of the submission made, the case is disposed of as having become infructuous.


(H. Rajendra Prasad)
Member (Administrative)

6th June, 1997

vm


Deputy Registrar (D)cc

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O.A.538/97.

To

1. The Chief General Manager,
Telecommunications, A.P.Circle, Hyderabad.
2. The District Manager, Telecom,
Mahaboobnagar Dist.Mahaboobnagar.
3. The District Engineer, Telecom,
Mahabubnagar Dist.Mahabubnagar.
4. The Sub Divisional Officer,
Telecom, Wanaparthy, Mahabubnagar Dist.
5. One copy to Mr.L.Prabhakar Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
7. One copy to Hon'ble Mr.HRRP, Member(A) CAT.Hyd.
8. One spare copy.

pvm.

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COURT

1.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 6-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

C.A.No. 538/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केंद्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DESPATCH
13 JUN 1997
हैदराबाद आयोगी
HYDERABAD BENCH